

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

3

OA/TA/MP. No. .... 199

Md. Khurshid A. Versus Union of India & Others  
Alam & ors.

Date of Order	Orders
<p align="center">15.12.95</p> <p>Defects not removed. 18/12</p>	<p align="center"><u>D 302/95</u></p> <p>None present for the applicants</p> <p>Sufficient time has been granted to the applicants for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rule 5(4) of the Central Administrative Tribunal Procedure Rules 1987.</p> <p>Let the case be placed before the Court for appropriate order on 22.12.95.</p> <p align="right"><i>[Signature]</i> DY. REGISTRAR</p>
<p align="center">22-12-95</p> <p>Defects have not been removed till today. The file may be sent to Record by 23/12/96</p> <p>23/12/96 23/12/96</p>	<p>Mr. S. K. Jain, Brief holder for Miss D. Bhambani, counsel for the applicants</p> <p>Defects have not been removed. The applicants are directed to remove the defects within a period of 30 days from today failing which the registration of the case shall be deemed to have been declined without any further reference to this Bench.</p> <p align="center"><i>[Signature]</i> (O. P. Sharma) m(A)</p> <p align="right"><i>[Signature]</i> (Gopal Krishna) vice-chairman</p> <p align="center"><i>[Signature]</i> 23/12/96</p>